COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

(Appellate durisdiction)

APPEAL NO. 06 OF 2018 & IA NO. 27 OF 2018

Dated: 26st February 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Meja Urja Nigam Private Limited

.... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Ms. Swapna Seshadri Ms. Parichita Chowdhury

Counsel for the Respondent(s) : Mr. Pallav Mongia

Mr. Mridul Chakarvarti Mr. Pankaj Singh for R-2

Mr. Pradeep Misra

Mr. Manoj Kumar Sharma for R-11

ORDER

The learned counsel, Mr. Mridul Chakravarti accepts notice on behalf of the second Respondent. He prays for two weeks time to file his reply to the main Appeal as well as objections on IA No. 27 of 2018 (for Stay).

The learned counsel for the second Respondent is permitted to file his reply as well as objections in this matter by 12.03.2018 after duly serving copy on the other side.

List this matter for admission on <u>15.03.2018</u>, as agreed by the learned counsel appearing for the parties.

(S.D. Dubey)
Technical Member

(Justice N. K. Patil) Judicial Member

pr/vt